

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.497/MP/2024 along with IA No. 104/2024

Subject : Petition under Section 79 (1)(c) and (f) of the Electricity Act, 2003 read with applicable provisions of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter- State Transmission System) Regulations, 2022 and Central Electricity Regulatory Commission (Grant of Connectivity, Long- Term Access and Medium-term Open Access in Inter-State Transmission and Related Matters) Regulations, 2009.

Petitioner : THDC India Limited (THDCIL)

Respondents : Uttar Pradesh Power Transmission Corp. Ltd. (UPPTCL) and Ors.

Date of Hearing : **13.1.2025**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present : Ms. Swapna Seshadri, Advocate, THDCIL
Shri Utkarsh Singh, Advocate, THDCIL
Ms. Sneha Singh, Advocate, THDCIL
Shri Mohit K Mudgal, Advocate, UPPTCL
Shri Sachin Dubey, Advocate, UPPTCL
Shri Mohit Jain, Advocate, UPPTCL
Shri Ujjwal Kumar, Advocate, UPPTCL
Shri Prashant Garg, NLDC
Shri Gaurav Malviya, NLDC
Shri Gajendra Sinh, NLDC
Shri Alok Mishra, NLDC

Record of Proceedings

At the outset, the learned counsel for the Respondent, UPPTCL, submitted that the Respondent has already filed its reply in the matter, and in terms of the direction of the Commission, it has also placed on record the status of the LILO of Aligarh – Shamli Line at Khurja STPP ('the LILO') along with its expected date of commissioning.

2. Learned counsel for the Petitioner submitted that the Respondent, UPPTCL, in its above affidavit, has indicated the expected date of commissioning of the LILO as 20.1.2025. However, keeping in view that even the stringing activity is yet to be completed, it is unlikely that the said LILO will be ready by the said date. UPPTCL has also indicated that UPPCL, vide letter dated 9.12.2024, has consented to the

evacuation of power allocated to the State of UP through the existing transmission ISTS network till 10.2.2025. Learned counsel, however, added that for the above purpose, the margin has been available in the ISTS network, and presently, in terms of the Record of Proceedings for the hearing dated 13.12.2024, a temporary arrangement under the T-GNA has been put in place by the Commission for allowing the trial run and scheduling the power of the Petitioner's Khurja STPP Unit 1 till 31.1.2025. The trial run of Unit 1 of Khurja STPP is expected to commence on 20.1.2025. Learned counsel, accordingly, urged that the matter may be taken up during the first week of February 2025 as by the said date, not only Unit 1's trial run and the declaration of COD is expected to be completed but also the status of the LILO will be clear. Learned counsel also pointed out that CTUIL is yet to file its affidavit in terms of Record of Proceedings for the hearing dated 13.12.2024 and the Petitioner may also be permitted to file its rejoinder(s) in the matter.

3. Considering the submissions made by the learned counsel for the parties, the Commission directed as under:

(a) CTUIL to file an affidavit furnishing the details/information as called for vide Record of Proceedings for hearing dated 13.12.2024 within a week.

(b) The Petitioner to file its rejoinder(s), if any, within a week with a copy to the other side.

(c) The Petitioner to submit on an affidavit within a week the status of the trial run and COD of Khurja STPP (Unit 1) along with the details of communication with NRLDC regarding carrying out the trial run operation subsequent to RoP for the hearing dated 13.12.2024.

4. The Petition will be listed for hearing on **11.2.2025**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)